

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the **20th** day of **July** 2009

Original Application No. 1273 of 2006

Hon'ble Mr. S.N. Shukla, Member (A)

Chhedilal, S/o Sri Ram Bharose, R/o Village Lavana Pure,
Ghunghar, P.O. Lavana Bhawaniganj, Distt: Pratapgarh.

...Applicant

By Adv : Sri P. Ojha and Sri V. Prakash

V E R S U S

1. Union of India through the General Manager, North Central Railway, Nawab Yusuf Road, Allahabad.
2. The Divisional Personnel Officer, North Central Railway, Allahabad.
3. The Senior Section Engineer (Loco) Diesel Shed North Central Railway Kanpur Nagar.
4. Mohd. Ahmad Ansari, Loco Foreman, North Central Railway, Kanpur Nagar.
5. The Senior Divisional Engineer, Loco, Diesel Shed, North Central Railway, Kanpur Nagar.
6. Indra Deo, Clerk, Office of Senior Section Engineer (Loco) Diesel Shed, North Central Railway, Kanpur Nagar.

...Respondents

By Adv: Smt. Sikha Singh

O R D E R

Heard Sri V. Prakash, learned counsel for the applicant and Sri D. Kumar, learned counsel for the respondents.

2. This OA has been filed seeking the following reliefs :-

"i. direct the respondents to decide the representation dated 23.06.2006 of the applicant.

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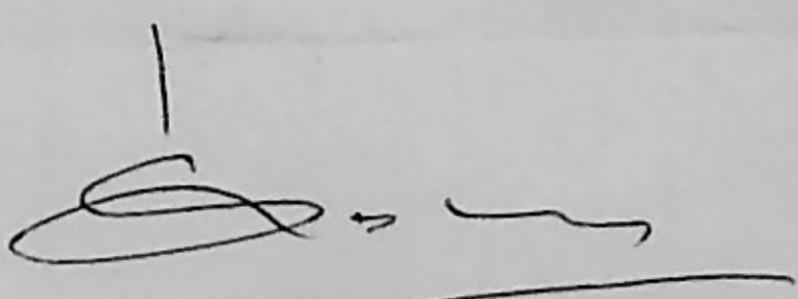
ii. *pass any other order or direction appropriate in the circumstances of the case deemed just and proper alongwith cost to the applicant."*

3. Learned counsel for the applicant at the very outset states that the grievance of the applicant might be redressed if a direction is given to the applicant to file a fresh comprehensive representation taking all his grievances therein before the competent authority and the competent authority be directed to consider and dispose of the same by passing reasoned and speaking order within a stipulated period of time.

4. Learned counsel for the respondents has no objection on the request made by the applicant's counsel.

5. Having heard learned counsel for the parties this Tribunal direct the applicant to file a fresh comprehensive representation before the competent authority, taking all his grievances therein, within a period of 10 days from the date of receipt of a copy of this order and the competent authority is directed to consider and dispose of the representation of the applicant, if filed within the time stipulated above, by a reasoned and speaking order within a period of three months from the date of receipt of the representation alongwith certified copy of this order.

6. In view of the above direction this OA is disposed of. No costs.



Member (A)

/pc/